

information to you. If this is correct, I will pass on the information to you.

SHRI BALWANT SINGH RAMOOWALIA: I can write a letter to you.

*(Interruptions)*

SHRI RAJESH PILOT: I will inform you on my own. I will come back to you.

*[Translation]*

### **Bilaspur-Jabalpur Railway Line**

\*297 SHRI M. L. JHIKRAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey conducted to open a railway line from Bilaspur to Jabalpur via Mandla has completed,

(b) if so, the outcome thereof.

(c) the time by which the said railway line is likely to be opened, and

(d) the comparative effect in terms of distance in kilometres and time as a result of opening the proposed rail line as against the existing one between Bilaspur and Jabalpur?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

and (d). No decision for taking up construction of the line can be taken nor any comparisons made before the survey is completed and report examined.

SHRI M. L. JHIKRAM: Mr. Speaker, Sir, I need your protection. How long will the issue of underdeveloped areas be avoided and for how long will he evade the questions regarding these areas?

SHRI MADHAVRAO SCINDIA: Mr. Speaker, Sir, how can a decision be taken

in this regard before the survey is completed?

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### WRITTEN ANSWERS TO QUESTIONS

*[English]*

#### **Immediate Medical Aid to Medico Legal Cases**

\*295. SHRIMATI KISHORI SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have issued specific instructions to the hospitals and dispensaries under their control, where first aid or regular treatment is expected to be provided in regard to the handling of medico-legal cases; if so, the details of those instructions;

(b) whether such cases, in practice, get medical aid immediately on their being brought to the hospitals;

(c) if not, the reasons therefore; and

(d) whether the set of instructions are proposed to be reviewed and if necessary, modified, in consultation with the Ministry of Home Affairs, to ensure that such medico-legal cases are attended to the hospitals without delay and the police take cognizance of these cases simultaneously?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (d). Decision was taken in 1986 in a meeting of representatives of Government hospitals of Delhi and Police Authorities that the medico-legal cases be attended promptly without delay. This decision has been communicated to all the Medical Superintendents for compliance and is being followed. Copy of the decisions is given in the Statement below.